

FORM NO. 4
(See Rule 42)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : : : : : GUWAHATI

ORDER SHEET

Contempt APPLICATION NO. 80 OF 2001.
in (OA 277/98)

Applicant (s) B. B. Gharma 2088.

Respondent (s) Maj. R.S. Yadav.

Advocate for Applicants (s) Mr. A. Ali Ahmed.

Advocate for Respondent (s) CGSC.

Notes of the Registry	Date	Order of the Tribunal
This application 5.6.01		Issue notice to show cause as to

has been filed u/s
17 of CAT, Act, 1985
Ain praying for
punishment of the
contemnor/respondent
for non-compliance
of judgment and order
passed by the Hon'ble
Tribunal in OA 277/98
on 12.2.1999.

Laid before Hon'ble
Court for orders.

Notified
4/6/2001 05.07.01
S.O.(T)

Notice prepared and sent to
S/o for notice the respondent
No 1 by Regd A/D vide D/No
2122 dated 18/6/01

16/6/01

why the contempt proceeding shall not
be initiated against the alleged con-
temners, returnable by three weeks.

List on 27/6/01.

I.C.Ushan
Member

Vice-Chairman

As notice has been issued on 18.6.2001
for 27.6.2001, in our opinion, time is not
sufficient for return of the notice.

List with office report about notice on
7-8-2001.

I.C.Ushan
Member

Vice-Chairman

List on 27-07-01 to enable the parties
to obtain necessary instructions.

I.C.Ushan
Member

Vice-Chairman

27.7.01

On the prayer of Mr. A. Deb Roy,

learned Sr. C.G.S.C. for the respondents,
further 3 weeks time is granted to furnish
necessary instructions on the applicant.

List on 20-8-2001 for order.

By
26.7.01

I C Ushan

Member

Ch
Vice-Chairman

Officer Commanding has filed
a reply to C.P. 9th 20/2001 when
may finally be heard at Reg. A.P.
A.K.I.S.Y.

9.8.2001

List on 3.10.01 for orders.

I C Ushan

Member

Vice-Chairman

Show cause has not
been filed.

lm

3.10.01

Heard Mr. A. Ahmed, learned counsel
for the applicant and Mr. B. C. Pathak, Addl.
C.G.S.C for the respondents.

List the matter again on 16.11.01
to enable the learned counsel for the
respondents to obtain necessary instru-
ction on the matter.

By
26.7.01

Ch
Vice-Chairman

No. reply has been filed.

bb

By
6.12.01

16.11.01

List on 7/12/01 to enable the
respondents to file reply.

I C Ushan

Member

Ch
Vice-Chairman

No. reply has been
filed.

By
9.1.02

7.12.01

At the request of Sri A. Deb Roy,
learned Sr. C.G.S.C. for the respondents
four weeks time is allowed to the respond-
ents to file reply.

List on 10.1.02 for order.

Ch.
Member (3)

I C Ushan
Member (A)

mb

10.1.02

List on 11.2.2002 to enable the
respondents to obtain necessary instructions

mb

I C Ushan

Member

Ch
Vice-Chairman

3
M

C.P. No. 20 of 2001

Notes of the Registry	Date	Order of the Tribunal
<p><u>18.2.2002</u></p> <p>Copy of the order has been sent to the Office of the applicant for sending the same to the C.G.S.C. for its implementation by post and F.V.C.G.S.C. by registered mail.</p> <p style="text-align: right;">(S. C. G. S. C.)</p>	11.2.02	<p>Heard Mr. A. Ahmed, learned counsel for the applicant and also Mr. A. Deb Roy, learned Sr. C.G.S.C. for the respondents.</p> <p>Mr. A. Deb Roy, learned Sr. C.G.S.C. referred to the communication sent by the respondents indicating the steps for implementation of the Judgment and order of the Tribunal dated 12.2.1999 passed in O.A. No. 276/1998 as well as signal No. Q5838 dated 31.1.2002 sent from HQ, Eastern Command (ST) mentioning the decision of the authority for implementation of the order and to make payment etc. to the applicant. The aforementioned communication was sent by Officer Commanding to Mr. Deb Roy, vide signal No. 519/Civ/PC/ST-12 dated 6.2.2002. A copy of the said order is placed on records. In that circumstances the Contempt Proceeding stands dropped.</p>

(C. C. Shar)
Member

Vice-Chairman

mb